

(c) whether the Central Pollution Control Board (CPCB) has taken any cognizance of this matter so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has notified industry specific effluent discharge standards before discharge into ambient water bodies under the provisions of the Environment (Protection) Act, 1986. The Water (Prevention and Control of Pollution) Act, 1974 provides for the State Pollution Control Boards (SPCBs) to enforce these standards and to issue necessary directions in case of non-compliance under the Act.

The Haryana State Pollution Control Board (HSPCB) has reported that all the chemical industries situated in Sonapat and Panipat region have provided the treatment plants for treatment of their industrial effluents, and no unit is discharging its effluent directly into the river Yamuna. Also, as per information provided by CPCB, no chemical industry is discharging waste water directly into: river Yamuna.

(c) The CPCB and HPSCB are regularly monitoring jointly the river Yamuna at Sonapat and Panipat. As per the analysis of Yamuna river samples taken in the months of October and November, 2012, there are no reports of increase in ammonia in the river water.

CPCB has not received any complaint on increased level of ammonia in the river water at Delhi on 1st November, 2012. However, CPCB had earlier received the complaints in this regard, and after review, HSPCB were directed to take corrective measures.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Cancellation of airport development fee

1086. SHRI NARESH AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has cancelled the airport development fee being levied at various airports;

(b) if so, the reasons therefor;

(c) the reasons for such a fee allowed to be collected at the first place; and

(d) how much amount has since been collected under the said rule and the manner in which Government plans to recover it?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) No, Sir.

(b) Does not arise.

(c) The Airport Development Fee (ADF) is levied under Section 22A of the Airports Authority of India Act, 1994. It is determined by Airports Economic Regulatory Authority (AERA) for major airports. ADF is levied as a means of last resort for filling the funding gap for following purposes: “(i) funding or financing the costs of upgradation, expansion or development of the airport at which the fee is collected; or (ii) establishment or development of a new airport in lieu of the airport referred to in above clause; and (iii) investment in the equity in respect of shares to be subscribed by Airports Authority of India in companies engaged in establishing, owning, developing, operating or maintaining a private airport referred to in clause (i) or advancement of loans to such companies or other persons engaged in such activities.”

(d) The amount collected towards ADF upto October, 2012 is Rs. 2229.89 crore for IGI airport, Delhi and Rs. 765.53 crore for CSIA airport, Mumbai.

Re-naming of Bhavnagar airport, Gujarat

1087. SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received any communication for naming the Bhavnagar Airport in Gujarat the memory of Late Shrimati Kasturba Gandhiji keeping in view her great contribution to the country's freedom movement; and

(b) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) The following communications for renaming of the Bhavnagar Airport as ‘Kasturba Gandhi Airport’ Bhavnagar have been received in this Ministry:—

1. A letter from Shri J.A. Patel, Ex-MP (Lok Sabha) dated 08/10/2012, through Prime Minister's Office.